

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 224 of 2020

In the matter of:

3A Capital Services Ltd.

....Appellant

Vs.

Sanghi Spinners India Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. J.K. Chaudhary, Advocate.

For Respondents: None.

ORDER
(Virtual Mode)

07.12.2020: Heard the Learned Counsel for the Appellant.

Notice is ordered to the Respondents returnable by 08.01.2021. Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provides an e-mail address of the Respondents, service may also be effected in that mode also. Also notice is permitted to be served on the Respondents through speed post.

The Registry is directed to List the matter on **8th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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